

(2022) 06 P&H CK 0131

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 6173 Of 2022

Pinky @ Sahiba And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 27-06-2022

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2022) 06 P&H CK 0131

Hon'ble Judges : Vikas Bahl, J

Bench : Single Bench

Advocate : Jatin, Sarabjit S. Cheema

Final Decision : Disposed Of

Judgement

Vikas Bahl, J

The present Criminal Writ Petition has been filed under Articles 226/227 of the Constitution of India for directing respondent Nos.2 to 4 to protect the life and liberty of the petitioners.

It is the case of the petitioners that they both are major inasmuch as petitioner No.1 was born on 31.03.1997 and petitioner No.2 was born on 20.12.1993, and have married each other on 07.08.2020, with their free consent and without any pressure and that this is their first marriage. Reliance has been placed upon Aadhaar Cards (Annexures P-1 and P-2), the Marriage Certificate (Annexure P-4) and Photographs (Annexure P-5). It is also stated by the learned counsel for the petitioners that a detailed representation dated 22.06.2022 (Annexure P-6) has also been given to respondent Nos.2 to 4 with regard to the same.

Notice of motion to respondent Nos.1 to 4 only.

On advance notice, Mr. Sarabjit S. Cheema, AAG, Punjab, appears and accepts notice on behalf of respondent Nos.1 to 4 and on a specific query put by this Court, he has stated that he has no objection in case, respondent No.2-Senior

Superintendent of Police, looks into the representation dated 22.06.2022 (Annexure P-6) and takes appropriate action in accordance with law.

After considering the abovesaid facts and without commenting upon the legality of the marriage and expressing any opinion on merits of the case, the present Criminal Writ Petition is disposed of with direction to respondent No.2 to look into the representation dated 22.06.2022 (Annexure P-6) and after considering the threat perception to the petitioners, respondent No.2 will take appropriate action in accordance with law.

It is, however, clarified that this order shall not debar the State from proceeding against the petitioners, if involved in any criminal case.